

you to take up one Bill introduction.

MR. DEPUTY SPEAKER: If the Members agree, let us take it. I think, the House agrees. We take up item No.5 first.

Shri Anil Shastri.

12.37 1/2 hrs.

UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT BILL\*

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): On behalf of Prof. Madhu Dandavate, I beg to move for leave to introduce a Bill further to amend the Union Duties of Excise (Distribution) Act, 1979.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Union Duties of Excise (Distribution) Act, 1979.

*The motion was adopted*

SHRI ANIL SHASTRI: I introduce the Bill.

[English]

MR. DEPUTY SPEAKER: Let us come back to item No.4, calling-attention motion.

SHRI SAIFUDDIN CHOWDHARY (Katwa): On that, I have a submission to make. It is a very serious subject on the question of Super 301. The calling-attention motion cannot satisfy the requirements of all the Parties because the names from all the

Parties are not there in the list. I think, it should be converted into Discussion under rule 193 so that all the parties can take part and the House can discuss it. It is a question of U.S. Government singling out India. I think, the whole House will agree with it.

[Translation]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): The only thing I just wanted to say was that whenever a Calling Attention is to be taken up in the House, it is converted into discussion under Rule 193, so in future, whenever a Calling Attention notice is received which does not have names of M.Ps. of other parties, it should be converted into discussion under Rule 193, so that a discussion can be held on it because there will be a number of Calling Attention notices in which our names won't figure and then if it is said at the eleventh the hour that the Calling Attention will be taken up in the form as it exists and will not be converted into a discussion, it will be a difficult situation for us. I have no objection to this fact that all the parties have to take part in the discussion. However, it is pertinent to note that Calling Attention Notices are always about important issues and if these are converted into discussion under Rule 193, then the discussion should take place on that very day and not after 10 days or on a later day when time is allotted by the Business Advisory Committee since the plea may be taken that it would disturb the schedule for discussion on other issues already allotted time. Once the matter is referred to the Business Advisory Committee, it becomes really a very difficult situation. Generally, we come here prepared for a Calling Attention and here these are always converted into a discussion.

[English]

PROF. P.J. KURIEN (Mavelikara): I agree with Shri Saifuddin Choudhuary that it is an important subject. But the point is that every subject before the House is equally or

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+Introduced with the recommendation of the President.